

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 2720
ANSWERED ON-02.08.2022

PANCHAYATI RAJ LAW IN LAKSHADWEEP

†2720. SHRI DINESH CHANDRA YADAV:
SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Panchayati Raj law implemented in Lakshadweep is not the same as is implemented in other States; and
- (b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) to (b) The provisions of Part IX of the Constitution of India apply to the Union Territories in terms of Article 243L of the Constitution. Article 240 of the Constitution gives power to the President of India to make regulations for certain Union Territories, including Lakshadweep. Accordingly, provisions of Part-IX of the Constitution, relating to Panchayats, in Lakshadweep are governed by “The Lakshadweep Panchayats Regulation, 1994” notified on 23.04.1994.
